

THE APPROPRIATION (NO.1) BILL, 1996
(BILL NO....4.....OF 1996)

THE APPROPRIATION (NO.1) BILL, 1996

(BILL NO. 4 OF 1996)

A

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 1995-96.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 47th year of the Republic of India as follows :-

- | | |
|--------------------------------|--|
| SHORT TITLE | 1. This Act may be called the Appropriation (No.1) Act 1996. |
| ISSUE OF
Rs.214,47,82,000/- | 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees two hundred fourteen crores forty seven lakhs and eighty two thousands towards defraying the several charges which will come in the course of payment during the financial year 1995-96 in respect of the services specified in column (2) of the Schedule. |
| APPROPRIATION | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |


THE SCHEDULE

(See Section 2 and 3)

(Rs. in Thousands)

DEMAND No.	SERVICES AND PURPOSES	SUMS NOT EXCEEDING		
		Voted by the Legislative Assembly (3)	Charged on the Consol- idated Fund (4)	Total (5)
(1)	(2)			
3	Administration & Justice	39940	10387	50327
5	Police	393565	2795	396360
6	Education	3839	--	3839
7	Medical & Public Health	99900	7950	107850
8	Social Welfare	--	90	90
9	Industries	1316	--	1316
10	Development	100	200	300
11	Local Self Govt. & Public Works Department	800	94500	95300
--	Public Debt	--	1489400	1489400
TOTAL :-		539460	1605322	2144782


This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 26th day of March, 1996.


CHARTI LAL GOEL,
 Speaker, Legislative Assembly
 of the National Capital Territory
 of Delhi.

I hereby certify that this Bill is a money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.

DELHI

Dated:27-3-1996


CHARTI LAL GOEL,
Speaker, Legislative Assembly
of the National Capital Territory
of Delhi.

I assent to this Bill.

P.K. DAVE,
Lt. Governor
of National Capital Territory of Delhi.

Dated the _____ 1996